

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 27 OF 2016

Dated: 29th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**ACC Ltd. ...Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anurag Agarwal
Mr. Satish Pareek

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-1
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

Mr. Ajat Shatru Mina
Mr. Dheeraj Deo for R-3

Mr. Vishal Gupta for R-4

ORDER

Mr. R.K. Mehta, learned counsel appearing for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for Respondent Nos. 2, 3 and 4 seek four weeks time to file reply. They may file the same on or before 27.05.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 13.06.2016 after serving copy on the other side.

List the matter on **18.07.2016.**

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**